

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Customs Appeal No.42380 of 2013

(Arising out of Order-in-Appeal C. Cus. No. 1105/2013 dated 12.8.2013 passed by the Commissioner of Customs (Appeals), Chennai)

**M/s. Connect (India) Mobile
Technologies Pvt. Ltd.**

03, Constantia Office Complex, 4th Floor
Dr. U.N. Brahmachari Marg, Kolkata.

Appellant

Vs.

Commissioner of Customs

Chennai II Commissionerate
Custom House, No. 60, Rajaji Salai
Chennai – 600001.

Respondent

APPEARANCE:

None for the Appellant

Shri M. Ambe, Authorized Representative for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)

Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order No. 40846/2024

Date of Hearing : 11.07.2024

Date of Decision: 11.07.2024

Per Bench,

None for the appellant. We find from the order sheet that there has been no representation for the appellant on most of the hearing dates. On 12.10.2023, this Bench granted final opportunity and the matter was adjourned. Even thereafter there has been no representation for any of the hearing dates. Hence it appears that the appellant is not serious in pursuing the appeal. Consequently, we dismiss the appeal for non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

(M. AJIT KUMAR)
Member (Technical)

(P. DINESHA)
Member (Judicial)